

**GOVERNMENT OF INDIA
HUMAN RESOURCE DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:6564
ANSWERED ON:06.05.2015
RECOGNITION TO UNIVERSITIES INSTITUTIONS
Suresh Shri Doddaalahalli Kempegowda

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has any transparent mechanism to scrutinise proposals before issuing recognition to universities and institutes in the country;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

Answer

MINISTER OF HUMAN RESOURCE DEVELOPMENT (SMT. SMRITI ZUBIN IRANI)

(a) & (b): Any university established or incorporated by or under a Central Act, a Provincial Act or a State Act automatically falls under section 2(f) of UGC Act, 1956. As such, these universities do not require recognition from the University Grants Commission (UGC) separately. The UGC maintains a list of universities, established and incorporated as per Section 2(f) of the UGC Act, 1956, on its website at www.ugc.ac.in. The name of a University is included in this list, by the UGC, after the university concerned furnishes the Act and Notification, establishing that University.

The UGC recognizes Colleges under Section 2(f) of the UGC Act, 1956 in accordance with Regulations framed under the UGC Act, 1956.

The Universities/ College, listed under 2(f) of the UGC Act, 1956, are subsequently examined by the UGC, in accordance with the Rules framed under Section 12B of the Act, for fitness to receive grants. A copy of these Rules and Regulations is available at <http://www.ugc.ac.in/page/UGC-Regulations.aspx>.

The All India Council for Technical Education (AICTE) accords approvals to Technical Institutions in accordance with Approval Process Handbook available at http://www.aicte-india.org/downloads/Approval_Process_Handbook_2015_16.pdf#toolbar=0.

(c): Does not arise in view of above.